

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 604  
IB-170/ND/2024

**IN THE MATTER OF:**

**M/s Aggarwal Trading Co.  
(Through Sole Proprietor Mr. Manoj Kumar)**

...PETITIONER

**Vs.**

**M/s. Prolific Papers Pvt. Ltd.**

...RESPONDENT

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 15.07.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Adv. A. Srivastava for Mr.  
Lakshay Agarwal.

**For the Respondent/Corporate Debtor** :Adv. Lalit Bansal, Adv. Ankur  
Garg with AR of CD Ms. Deepti  
Gupta.

**ORDER**

Proxy Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that he has been recently engaged and therefore sought time to file reply. Reply be filed within a period of 10 days, list the matter on **09.08.2024**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**